

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

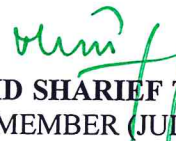
APPLICATION NUMBER :
PETITION NUMBER : TCP/519/ (IB)/2017
NAME OF THE PETITIONER(S) : TRIUMPH INTERNATIONAL INDIA PVT LTD
NAME OF THE RESPONDENT(S) : NAIHAA RETAIL PVT LTD
UNDER SECTION :

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Matter called. No representation on behalf of the Petitioner. As seen from the order dated 14.06.2017, Counsel for Petitioner has been given an opportunity to make compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. But neither compliance has been made nor ^{had he} caused his appearance before this Bench which shows that the Petitioner is not interested to pursue the matter. Petition is **dismissed** in default.


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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